

F. No. 15-25/CESTAT/CPIO/ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-25/2020

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

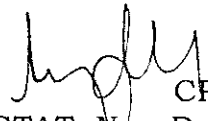
Please refer to RTI application of Shri/Smt Amarjeet Singh (No. NIL dated 03.06.2020 **received** in this office on 23.07.2020 under RTI Act 2005, the consolidated reply received from Registrar,CESTAT is forwarded. It is stated that information regarding total Expenditure on tours and transfers is available on CESTAT Web Site (cestatnew.gov.in) containing 01 page are enclosed herewith for your reference please.

Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Encl: As above


CPIO
CESTAT, New Delhi
Dated: 20.08.2020

To,

Sh.Amarjeet Singh
Atrocity Bhawan,
H.No. 550, Sec.,8,
Faridabad- 121006.

A/C

ISSUED ON 21/8/20
in 2108/20
SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI 110006

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F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II (CPIO ID No. 15-25/2020)
सीमाशुल्कउत्पादशुल्कएवंसेवाकरअपीलीयअधिकरण, पश्चिमीखण्ड -२, रामकृष्णपुरम, नईदिल्ली66
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066

Dated: 18.8.2020


To

CPIO
CESTAT New Delhi

Sir,

With reference to the RTI Application dated 3.6.2020 filed by Sh/Ms Amarjeet Singh and transferred by the CPIO CESTAT Chandigarh, I am to inform you that multiple information on 42 different matters have been sought by the Applicant. The application is, therefore, rejected as per precedent with liberty to the Applicant to file separate application for each information distinctly.

Yours faithfully,


(Bineesh Kumar K.S.)
Registrar

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F. No. 15-25/CESTAT/CPIO-ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-25/2020

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Sh./Smt.Amarjeet Singh (No. NIL dated 03.06.2020 **received** in this office on 23.07.2020, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **15-25/2020 (CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and Para wise information/inspection on or before 17.08.2020 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there under, under intimation to the undersigned.

Encl: As above.



CPIO
CESTAT New Delhi
Dated:27.07.2020


For Compliance to:

1. Asstt. Registrar (Admin. Section)

Copy to: (For Information.)

Sh.Amarjeet Singh
Atrocity Bhawan,
H.No. 550, Sec.,8,
Faridabad- 121006.


27/7
2020

ISSUED ON

SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110066

2/8/2020

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F.No.05/02/20/CPIO/CHD
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SCO 147-148, SEC.17-C, CHANDIGARH-160017

Dated: 20/07/2020

Subject: Information sought under RTI Act, 2005- reg.

Sir,

I am to refer to RTI application no. **Nil dated 03.06.2020** (Copy Attached) of Shri Amarjeet Singh received in this office on 13.07.2020. The same is transferred under section 6(3) of RTI Act 2005 for providing the requisite information (Point 1 to 23 and Point 26 to 42) directly to the appellant in terms of the RTI Act (2005)

K. K. Sharma

CPIO
CESTAT, Chandigarh

To,

- ✓ 1. CPIO
CESTAT, New Delhi

Sh. Madhul
27/7/2020

Copy to: (For Information)

2. Shri Amarjeet Singh
Atrocity Bhawan,
H.No. 550, Sector-8,
Faridabad- 121006

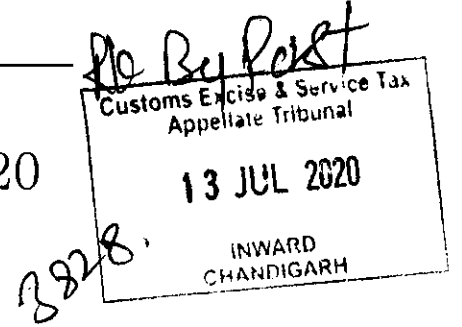
27/7/2020

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APPLICATION FOR SEEKING INFORMATION UNDER THE RTI ACT 2005.

APPLICATION NO. _____

DATED: __03-06-2020



To,

The Central Public Information Officer,
CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
1st FLOOR, SCO No. 147-148, Sector-17C,
Chandigarh-160017

1. Name of the Applicant : Amarjeet Singh
2. Address : Atrocity Bhawan,
H.No.550, Sector-8,
Faridabad – 121 006. Bharat.
3. Particulars of Information required:

Sir,

Please give the below information under under Section 6 of the RTI Act
(and this is not exempted) :

1. What is the date of appointment of the present Registrar, CESTAT, Mr. Bineesh Kumar.
2. Name and designation of staff employees/officers who have been transferred from the date of assuming charge by Mr. Bineesh Kumar as Registrar of CESTAT office.
3. Number and names of MTS/Peons who are attached with Mr. Bineesh Kumar, Registrar
4. Number of vehicles which have been attached with Mr. Bineesh Kumar, Registrar.
5. Give complete details of the official tours of Mr. Bineesh Kumar, Registrar from the date of appointment as Registrar, CESTAT till the date of receipt of this RTI application.

Mr. P. V. Singh, LDR
16-07-2020

6. Inform details of the TA/DA, expenses on travelling claimed by Mr. Bineesh Kumar, Registrar on the official tours (SEPARATELY OF EACH TOUR to all the regional Benches) from the date of appointment as Registrar till the date of receipt of this RTI application.
7. Inform the name of officer responsible for updating the data on CESTAT website in respect of the official tours of CESTAT President, Members, Registrar and other officials.
8. Please inform what action has been taken for not updating the information on CESTAT website in respect of point No.7.
9. Inform details of the official journey(how many kilometers) travelled by Mr. Bineesh Kumar, Registrar in official cars for official duty and private duty.
10. Inform the name of the officer who has authorized Mr. Bineesh Kumar, Registrar to travel in official cars for official duty and private duty.
11. Inform the number of kilometers travelled by daughter of Mr. Bineesh Kumar, Registrar in office car for studying private tuition from Nanak Pura to Sector-12 R.K. Puram. (if the Registrar deny it, please inform I will share photo and video clips).
12. Inform the name of officer who has authorized MTS for household work at residence of Mr. Bineesh Kumar, Registrar. Give details of her attendance from the date of appointment of Mr. Bineesh Kumar as Registrar till the date of receipt of this RTI application.
13. Give details of the number of Air conditioners installed at the residence of Mr. Bineesh Kumar, Registrar. Provide copy of the bills of all the Air conditioners/Sofa/Curtains installed at his residence.
Give details of the expenditure incurred on servicing and maintenance of the Mercedes car of Mr. Bineesh Kumar, Registrar from the date of purchase by him. Provide the copy of registration certificate and insurance papers of the Mercedes car of Mr. Bineesh Kumar, Registrar.
14. What is the present residence address of Shri Justice Dilip Gupta president of CESTAT at New Delhi. Details of the residence/house where he has stayed from date of joining as President, CESTAT, till date. Name of the owners of the houses where he has stayed till date.
15. Provide copy of the rent agreement, rent receipts of the house in which Shri Justice Dilip Gupta president of CESTAT has stayed in Delhi till date.
16. What are the allowances/perquisites given to Shri Justice Dilip Gupta president of CESTAT besides salary. Give details separately of each.
17. How many staff provided to Shri Justice Dilip Gupta president of CESTAT on contract basis, what are their names and name of the agency through which they are appointed. What are their bank account numbers in which they take their salary from contractor.

18. Details of the vehicle(make/brand/registration number) attached with Shri Justice Dilip Gupta president of CESTAT. How much amount is paid as monthly rent for the said vehicle.
19. How many relatives of Shri Justice Dilip Gupta president of CESTAT have been provided protocol duty from date of his joining as President, CESTAT.
20. How many cases have been decided by Shri Justice Dilip Gupta president of CESTAT (on monthly basis) from the date of his joining till date in CESTAT including all regional Benches.
21. How many cases are pending for writing of order/judgment with Shri Justice Dilip Gupta president of CESTAT and other Members of the Tribunal as on date of application.
22. How many cases were decided (on monthly basis) by Shri Justice Satish Chandra, former President during his tenure in CESTAT.
23. How many cases were decided (on monthly basis) by the Members sitting with Shri Justice Satish Chandra, during his tenure in CESTAT.
24. Details of the vehicle attached with Shri Justice Dilip Gupta president of CESTAT on his Chandigarh Tour which was hired by CESTAT Chandigarh office.
25. Details of the State Guest vehicle allotted to Shri Justice Dilip Gupta president of CESTAT on his tour to CESTAT, Chandigarh. Details of the vehicle allotted to Shri Justice Dilip Gupta president of CESTAT by the office of Commissioner of Central GST Commissionerate on his tour to CESTAT, Chandigarh.
26. Inform the number of days Justice Dilip Gupta, President, CESTAT has sat in the Court and number of days he has sat in Chamber work from the date of his appointment to till date. Number of Orders pronounced by Justice Dilip Gupta, President, CESTAT after the chamber work till date of receipt of this application. Name of the SPS/PA/PS who takes dictation in the chamber work.
27. Inform the name of the officer who has authorized MTS of CESTAT office for driving the staff car of CESTAT. Give details of the duty done by MTS's from the date of appointment of Mr. Bineesh Kumar as Registrar till the date of receipt of this RTI application. Give details of protocol duty done by these MTS for the relatives of Mr. Bineesh Kumar Registrar. Please provide the copy of the Driving License of MTS's who are deployed for driving Staff car of CESTAT office.
28. Give the registration certificate of the CESTAT staff car number DL 9C 4934. Also provide the Insurance and pollution papers of the staff car DL 9C 4934.
29. Inform the details of duty done by Shri Devanand, Staff Car Driver from 01-10-2018 till date of the receipt of this application.
30. Provide the details of the college from where Shri Mukesh Gupta, Assistant Registrar has completed his LLB. Inform the number of classes he has attended for his LLB course during the entire period of LLB. What is the distance of the College from CESTAT, Delhi.

31. Provide the copy of Roll Numbers of the LLB examination in which Shri Mukesh Gupta, Assistant Registrar has appeared in the Law College during the course. Provide the copy of the permission letter (NOC) issued by CESTAT office to Shri Mukesh Gupta, Assistant Registrar for doing LLB.
32. Provide minutes of the review DPC meeting which decided the seniority of Shri Mukesh Gupta, Assistant Registrar from year 2017.
33. Give the bio-metric attendance details of Mr. Bineesh Kumar Registrar from the date of appointment of Registrar till the date of receipt of this RTI application. If he claims to be exempted, provide the copy of the order by which he is exempted.
34. Give details of the tenure during which Mr. Bineesh Kumar remained suspended in his entire service in CESTAT office. Give copy of the suspension letter issued to him and the copy of the complaint on the basis of which he was suspended. Provide copy of the reply submitted by Mr. Bineesh Kumar to revoke his suspension.
35. Give details of the composite transfer grant/allowance and amount claimed for household/luggage transfer allowance claimed by all the Deputy Registrar, Assistant Registrars and other staff {after their transfer from one station to other} from the date of appointment of Mr. Bineesh Kumar as Registrar till the date of receipt of this RTI application. Provide copy of the bill submitted by them for claiming TA and transport of their household articles.
36. Inform the number of persons appointed on contract basis for the security of CESTAT office at New Delhi. Inform their names and provide their ID cards issued to them by CESTAT office or contractor. Inform the details of their Bank accounts in which their salary is credited. Provide details of their PF accounts. Provide copy of the NOC given by Police department in respect of the persons appointed on contract basis for the security of CESTAT office at New Delhi.
37. Please furnish the details of the credit cards of Mr. Bineesh Kumar Registrar, CESTAT and his wife. Also provide the copy of the Income Tax Returns of Mr. Bineesh Kumar Registrar for the last 10 years.
38. Furnish the details of expenditure incurred on installation of sensors on the entrance doors of the President chamber, Registrar chamber, PA to Registrar room and Computer room. Amount spent on each door sensor.
39. Inform the name of the officer who has authorized Registrar to keep his personal belongings and household articles in CESTAT office in the room adjacent to Accounts Section (earlier PA to Registrar room). Inform the number of Suits (Coat/pant) kept in the office almirhas of CESTAT office in this room. Name of the officer who has requested and sanctioned installation of sensors on the door of

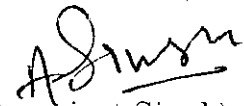
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room adjacent to Accounts Section (earlier PA to Registrar room).
Name of the persons who are authorized to enter this room.
Number of visits of Mr. Bineesh Kumar Registrar, CESTAT in
CESTAT office at New Delhi after 8 PM and the purpose for which
he is coming in late night to office. Whether Mr. Bineesh Kumar
Registrar, is paying rent to CESTAT office for keeping his
belongings in CESTAT office rooms.

40. Furnish the details of the visit of Shri T.K. Sarkar, Assistant Registrar, CESTAT, Kolkata to New Delhi after becoming of Mr. Bineesh Kumar Registrar, CESTAT.
41. Give details of all the claims(Medical, TA/DA etc.) submitted by Mr. Bineesh Kumar Registrar to the Accounts department from the date of appointment of as Registrar till the date of receipt of this RTI application.
42. Provide details of the cars owned by Mr. Bineesh Kumar Registrar. Inform the registration number of cars owned by Mr. Bineesh Kumar Registrar and his family. Provide the copy of the letter vide which Mr. Bineesh Kumar Registrar has informed the office reg. purchase of cars.

I state that the information sought does not fall within the restrictions contained in Section 8 & 9 of the Act. Postal order No 47F 353170 of Rs.10/- enclosed and I request to fill details of payee for providing the above stated information under the RTI Act.

Yours faithfully,



(Amarjeet Singh)

Whistleblower & RTI Activist,
Atrocity Bhawan,
H.No.550, Sector-8,
Faridabad – 121 006. Bharat.